## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH (CIRCUIT AT PORT BLAIR)

No. O.A.No. 351/708/2019

Date of Order: 06.06.2019

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Mr. N. Neihsial, Administrative Member

Shri K.Sunii Kumar
Presently holding the post of Tehsildar,
Ferrarguni Tehsil,
South Andaman District
Andaman & Nicobar Islands,

---Applicant

## Versus

- 1 The Union of India, (Service through Secretary, Ministry of Home Affairs), New Delhi.
- 2. The Lieutenant Governor (Disciplinary Authority), Raj Niwas, A&N Administration, Port Blair.
- 3. The Principal Secretary (Revenue), Andaman & Nicobar Administration Secretariat, Port Blair.
- 4. The Deputy Commissioner, Office of the Deputy Commissioner, South Andaman, Port Blair.

---Respondents

For the Applicants: For the Respondents:

Mr. K.M.B.Jay Pal, Counsel Mr. S.K.Mondal, Counsel

ORDER (Oral)

Ms. Bidisha Banerjee, Member (J):

Heard Id. Counsel for both the parties.

- 2. Since no statutory appeal has been preferred by the applicant against the penalty order dated 29.04.2019, imposing a major penalty, the applicant is given liberty to prefer appeal to the appropriate Appellate Authority within 15 days from the date of receipt of a copy of this order. In the event such appeal is preferred, the same shall be disposed of by the said authority within 30 days.
- 3. Ld. Counsel for the applicant submitted that this case has already been decided by the Hon'ble High Court, which shall be taken into account while disposing of the appeals. No costs:

(N. Neihsial)
Administrative Member

(Bidisha Banerjee)
Judicial Member

